

### बिहार तथा पश्चिम बंगाल में कोयले का मानाधिकृत खनन

1579. श्री रीत लाल प्रसाद बर्मा : क्या उर्जा, सिंचाई और कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार तथा पश्चिम बंगाल में कोयले के गैर-कानूनी खनन का कोले डण्डिया पर प्रतिकूल प्रभाव पड़ रहा है; और

(ख) क्या सरकार का विचार गैर कानूनी खनन को रोकने का है; यदि नहीं, तो उसके क्या कारण हैं ?

उर्जा और सिंचाई तथा कोयला मंत्री (श्री ए. बी. ए. गनी खान चांधरी): (क) जी, हां ।

(ख) कोयला खान राष्ट्रीयकरण (संशोधन) अधिनियम वर्ष 1976 में पारित किया गया था और इसकी व्यवस्थाओं के अनुसार लोहा और इस्पात कम्पनियों को छोड़ कर अन्य सभी गैर सरकारी व्यक्तियों और संगठनों के कोयला खनन पट्टे रद्द कर दिए गए थे । इस अधिनियम की व्यवस्थाओं का उलंघन करने वाले व्यक्ति को तीन वर्ष की कैद और रु. 20,000/- तक जुर्माने का दंड देने की व्यवस्था की गई थी । इसके बावजूद कुछ पार्टियों के बारे में पता चला है कि वे कोयले का गैरकानूनी खनन कर रही हैं । ऐसे मामले जहां भी पता चले हैं वहां संबद्ध लोगों के खिलाफ समुचित कानूनी कार्रवाई की गई है ।

### Loss of equipment, machinery and coal due to Fire in Shankarpur Colliery

1580. SHRI K. M. MADHUKAR:  
Will the Minister of ENERGY  
AND IRRIGATION AND COAL be pleased  
to state :

(a) what was total loss of equipment, machinery and coal as a result of fire in Shankarpur colliery which was sealed off on 1st January, 1979;

(b) whether Director General of Mines safety pointed out great lapses on the part of management and senior officers which resulted in fire;

(c) whether management also appointed an Enquiry Committee to investigate into the causes and fix responsibility;

(d) if replies to questions (b) and (c) are affirmative, details of the findings of DGMS and Enquiry Committee including names of officers concerned and if so, when;

(e) whether any action has been taken against the officers, and if not, reasons for delay; and

(f) when the departmental action against officers is likely to be completed ?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURI): (a) to (f). The information is being collected and will be laid on the Table of the House.

### Number of persons killed and injured in accident at Bhanora Colliery under Eastern Coal Fields Limited

1581. SHRI NARAYAN CHOUBEY :  
Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) how many persons were killed and injured in the accident at Bhanora colliery under ECL on October 9, 1979;

(b) whether it is a fact that Director General of Mines Safety after an investigation pointed out to the Government and management about serious violations of Mines Act and Regulations by the senior officers which led to death of many persons;

(c) if so, details thereof and violations of safety laws as pointed out to the DGMS;

(d) whether any action has been taken by the ECL management against officers of the Bhanora Colliery and if so, details thereof; and

(e) if not, reasons thereof?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURI): (a) Five persons were killed and five persons were injured in the unfortunate accident at Bhanora colliery on 9th October, 1979.

(b) and (c) . Yes, Sir. DGMS have pointed out the violations of the following